

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3252 of 2020

Anil Kumar Mehta @ Anil Prasad Mehta

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. P.C. Sinha, Advocate

For the State : Mr. S. K. Shrivastava, A.P.P.

Order No. 02

Dated 09th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Ichak P.S. Case No. 108 of 2015 (G.R. 3189 of 2015).

It has been alleged that 28 illegal stone crushers were sealed by the task force. The petitioner was alleged to be one of the owners of the stone crusher.

However, it appears that several similarly situated co-accused have been granted anticipatory bail by this Court in A.B.A. No. 1844 of 2018 and A.B.A. No. 7839 of 2018.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Hazaiabag in connection with Ichak P.S. Case No. 108 of 2015 (G.R. 3189 of 2015), subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)